

Notifications and Orders

(129) Directions for scheme called Chandigarh conversion of land use of Kudus trial sites into Commercial Activity in Industrial Area, Phase I and II, Chandigarh Scheme, 2005 - The Administrator, U.T., Chandigarh is pleased to issue the following direction for the implementation of the scheme called 'Chandigarh conversion of land use of Industrial sites into commercial Activity in Industrial Area, Phase I and II, Chandigarh Scheme, 2005' notified,—vide No.28/8/51-UTFI(3)-2Q05/665S, dated 19th September, 2005

(1) The applicants who have submitted the applications for the conversion of Industrial sites into Commercial activity complete in all respect before 17th December, 2007 and which remained undecided and were decided subsequently are allowed conversion at the rate as applicable on 17th December, 2007 i.e. prior to last auction held.

(2) In case of applications received on and after 18th December, 2007 the conversion fee applicable shall be calculated by taking into consideration all auctions of last three auction years (years in which no auction took place are not to be counted while calculating three years) and not the auctions held in the Last three years because in that case there is practically only one auction and the spirit of scheme to have multiple rates from multiple auctions shall be defeated.

(See Chandigarh Administration Gazette, (Extra.) dt 4.7.2008 at page 787)